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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 128 OF 2000

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p><i>Power of respondent or 25/1/01</i></p> <p><i>Received 13/1/01</i></p> <p><i>Recd 13/1/01</i></p>	<p>time may be granted to complete these proceedings. Keeping in view these submissions, we pass the order as under :-</p> <p>The Application is disposed of with a direction to the respondents to complete the proceedings initiated on the basis of the chargesheet dated 13.1.2000 (Annex.A/1), within a period of six months from the date of receiving a copy of this order. The applicant also is directed to cooperate with the department so as to see that the proceedings are completed within a period of six months.</p> <p><i>thru/s</i></p> <p>(A.P.Nagrath) Adm.Member</p> <p>....</p> <p><i>BSR</i></p> <p>(B.S.Raijote) Vice Chairman</p> <p>Part II and III destroyed in my presence on 16.5.2007 under the supervision of section officer (J) as per order dated 13.1.2007</p> <p><i>NGN/L</i></p> <p>Section officer (Record)</p>